

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 179 of 1993

New Delhi, this the 28th day of May, 1998

Hon'ble Mr. N. Sahu, Member (A)

Hon'ble Dr. A Vedavalli, Member (J)

Sh. Narender Singh, S/O Sh.  
Dharamvir Singh, Constable No.  
758/N, R/O D-72-Jyoti Nagar,  
Shahdara, Delhi. --APPLICANT.

(By Advocate: None)

**Versus**

1. Union of India through  
Chief Secretary, Delhi  
Administration, 5, Sham  
Nath Marg, Delhi - 54.

2. Addl. Commissioner of  
Police, Northern Range,  
M.S.O. Building, Police  
H.Q. I.T.O., New Delhi.

3. Deputy Commissioner of  
Police, North Distt. Civil  
Lines, Delhi.

--RESPONDENTS.

(By Advocate: Sh. Raj Singh)

**O R D E R (ORAL)**

By Mr. N. Sahu, Member (Admnv) -

On 17.4.1998, it is submitted by Sh. O P  
Kshetriya proxy counsel for Sh. Rishi Prakash, counsel  
for applicant that this OA is connected with OA 2840/92 -  
**Nihal Singh Vs. Union of India & Others** decided on  
17.4.1998.

2. Counsel for respondents now states that the OA  
2840/92 has since been disposed of by an order of  
Division Bench dated 17.4.1998 in which one of us  
(Hon'ble Member (J) Dr. A Vedavalli), was a party. The  
OA was dismissed. It is admitted that both the OAs ~~are~~  
have identical facts and have common grounds for  
adjudication.

(2)

3. In view of the order dated 17.4.1998 placed

before us, we dismiss this present OA 205/93 also.

4. OA is dismissed as above. No costs.

A Vedavalli

(Dr. A Vedavalli)  
Member (J)

Narasinghaiah,  
(N Sahu)  
Member (A)

/sunil/